

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 1629 of 2018 in**  
**DFR No. 4254 of 2018**

**Dated: 20<sup>th</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**  
**Viraj Profiles Limited** ..... **Appellant(s)**  
**Versus**  
**Maharashtra State Electricity Distribution Co.** ..... **Respondent(s)**  
**Ltd. & Anr.**

Counsel for the Appellant(s) : Mr. Rohit Singha

Counsel for the Respondent(s) : Ms. Shruti Awasthi for R-1

**ORDER**

**IA No. 1629 of 2018**  
***(Application for urgent listing)***

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed. The application is disposed of.

List the matter on **30-11-2018** subject to curing the defects.

**(S. D. Dubey)**  
**Technical Member**  
*tpd/js*

**(Justice Manjula Chellur)**  
**Chairperson**